

AB

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

CP-64/2003 in
OA-1722/2001

New Delhi this the 12th day of May, 2003.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)
Hon'ble Sh. S.K. Agrawal, Member(A)

1. Sh. S.C. Sharma(E.S.),
S/o Sh. V.D. Sharma,
Enquiry Supervisor,
Northern Railway,
Old Delhi Railway Station,
Delhi.
2. Mrs. Indra,
W/o Sh. S. Dewan,
Reservation Supervisor,
Northern Railway,
New Delhi Railway Station,
New Delhi.
3. Mrs. Kaushalya,
W/o Sh. P.C. Handa,
Reservation Supervisor,
Northern Railway,
New Delhi Railway Station,
New Delhi.
4. Mr. Kirori Ram,
S/o Sh. Ram Chander,
Enquiry Supervisor,
Northern Railway,
New Delhi Railway Station,
New Delhi.
5. Mrs. Gita,
W/o Sh. Mohand Lal,
Reservation Supervisor,
Northern Railway,
Kirti Nagar Reservation Office,
New Delhi.
6. Mrs. Usha Sharad,
W/o Sh. B.b. Sharad,
Reservation Supervisor,
Northern Railway,
IRCA building,
Paharganj,
New Delhi. Petitioners

(By Advocate: Ms. Shilpa Chohan)

Versus

1. Raj Kumar Singh,
Chief General Manager,
Northern Railway,
Baroda House,
New Delhi.

VS

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2. S.C. Manchanda,
General Manager(Personnel),
Head Quarters Office,
Northern Railway,
Baroda House,
New Delhi. Respondents

(By Advocate : Sh. E.X. Joseph, Sr. Counsel with
Sh. Rajinder Khatter)

ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)

Heard both the learned counsel for parties.

2. Sh. E.X. Joseph, learned Senior Counsel has submitted an additional affidavit dated 9.5.2003 and Ms. Shilpa Chohan, learned counsel submits that she has received a copy of the same. This additional affidavit is taken on record.

3. The main contention of Ms. Shilpa Chohan, learned counsel is that in the letter dated 3.3.2003 (Annexure R-VI) issued by the respondents, annexed to their compliance affidavit dated 2.4.2003, on the subject of Selection for the post of Chief Enquiry-cum-Reservation Supervisor (CE&RS) in the grade of Rs. 6500-10500 (RSRP), 33 posts had been indicated. Her contention is that the respondents ought to have passed a specific order to clarify the position that the 33 posts mentioned in the letter ~~should~~ includes 17 posts of CE&RS which was mentioned in paragraph-4 of Tribunal's order dated 14.3.2002 in OA-1722/2001. We agree to some extent with the submissions made by the learned counsel for petitioners that in order to avoid

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such lengthy litigation and avoidable confusion, the respondents should have indicated that these 33 posts mentioned in the letter dated 3.3.2003, includes the aforesaid 17 posts of CE&RS. However, we have considered the submissions of Sh. E.X. Joseph, learned Senior Counsel that in the additional affidavit filed by the respondents in compliance of the aforesaid order of the Tribunal dated 9.5.2003 where they have clarified the position, namely, that the 33 posts for which selection has been done includes the 17 posts of CE&RS which has been restored to the pay scale of Rs.6500-10500/- . Learned Senior Counsel also submits that the applicants have been included in the selection process, which fact is not denied by the learned counsel for petitioners.

4. Noting the above facts and submissions of the learned counsel for parties, we find no good ground to justify any further action in CP-64/2003 in OA-1722/2001. Accordingly, CP-64/2003 is disposed of. Notices issued to the alleged contemners are discharged. Files be consigned to records.



(S.K. Agrawal)
Member(A)



(Smt. Lakshmi Swaminathan)
Vice-Chairman(J)

/vv/